

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00860/2019

Dated Tuesday the 9th day of July Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

R.Krishnan,
Trackman III,
Salem Division,
Southern Railway.Applicant

By Advocate M/s. Ratio Legis

Vs

1. Union of India rep by
The Divisional Railway Manager,
Salem Division,
Southern Railway, Salem 636005.
2. The Divisional Personnel Officer,
Salem Division,
Southern Railway, Salem 636005.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records related to the impugned order No. SA/P/579/I/Vol.V dated 31.01.2019 and to quash the same and further to direct the respondents to consider applicant's son for appointment letting applicant to go on retirement on voluntary request under LARSGES Scheme and to pass such other order/orders as this Hon'ble Tribunal may deem fit and favourable to the applicant and proper and thus to render justice."

2. It is submitted that the applicant had made a representation dt. 20.12.2018 seeking appointment for his son under the LARSGES Scheme which was rejected by the impugned order 31.01.2019. Learned counsel for the applicant produces a copy of the circular dt. 29.05.2019 recently issued by the Railway Board referring to the decisions of the Hon'ble Supreme Court in MA No. 346/2019 dt. 06.03.2019, WP(C) No. 219/2019 dt. 26.03.2019 & WP(C) No. 448/2019 dt. 22.04.2019 and submits that the applicant would be satisfied if the representation of the applicant is reconsidered in the light of the aforesaid Railway Board circular within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan, Standing Counsel takes notice for the respondents and submits that as per his information the scheme is kept in abeyance and the claim could not be granted at present. However, he has no objection if the respondents are directed to reconsider the representation in the light of the Railway Board circular dt. 29.05.2019.

4. In view of the limited submission made and without going into the merits of the case, we deem it appropriate to direct the respondents to reconsider the

representation of the applicant dt. 20.12.2018 (Annexure A3) in the light of the relevant rules and regulations and the Railway Board circular dt. 29.05.2019 and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

(T.Jacob)
Member(A)

(P. Madhavan)
Member(J)

09.07.2019

SKSI